# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 26 SFP 1994

APPLICATION NO: 1328 of 1994.

APPLICANTS:- Sri.Hilary Fernandez and another. V/S.

RESPONDENTS: - Secretary, Ministry of Railways, Ngelhi & Others.

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- 1. Sri.M.S.Anandaramu, Advocate, No.27, Chandrashekar Complex, First Floor, First Main Road, Gandhinagar, Bangalore-560009.
- 2. Sri.A.N. Venugopala Gowda, Advocate, No. 8/2, Upstairs, Reshtriya Vidyalaya Road, Bangalore- 560 004.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalare.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on <u>Eighth September, 1994</u>.

Issued on RB/09/44

of Judicial Branches.

#### CENTRAL ADMINISTRATIVE TRIBUNAL

#### BANGALORE BENCH

### ORIGINAL APPLICATION No.1328/94

THURSDAY, THIS THE 8TH DAY OF SEPTEMBER, 1994

SHRI JUSTICE P.K.SHYAMSUNDAR .. VICE CHAIRMAN

- 1. Hilary Fernandez,
  S/o T. Fernandez, aged about 71 years
  was working as Guard-A, South Central
  Railway, Miraj and residing at C/o H.
  Fernandez, Samatanagar, Behind Maniknagar,
  Railway Colony, Miraj-416410.
- Orlando Antonio Joaquim Miranda,
   S/o Alfred Miranda, aged about 70 years,
   was working as Guard-A Special,
   South Central Railway, Hubli and
   residing at Chandor Salcette, Goa-403714.

Applicants

(By Advocate Shri M.S. Anandaramu)

Vs.

- 1. The Union of India, rep. by its Secretary, Ministry of Railways, Rail Bhavan, New Delhi.
- The Chairman,
   Railway Board,
   Rail Bhavan, New Delhi.
- The General Manager,
   South Central Railway,
   Secunderabad. Andhra Pradesh.
- 4. The Divisional Personnel Officer, South\_Central\_Railway, Hubli.

Respondents

## O.R. O.E.R

1. 一起使

The controversy herein is all about non payment of running allowance, an issue fully covered by a decision of the Full Bench in the case of Rangadhamaiah Vs. Union of India in 0.A. Nos. 395 to 403 of 1991. But, since then the Supreme Court has stayed the aforesaid judgment in S.L.P. No.10373 of 1990.

All that I should now do is to direct that rights of the applicants herein shall stand regulated by the ultimate decision of the Supreme

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Court in the aforesaid S.L.P. and this application accordingly stands disposed off. I also direct Shri A.N. Venugopal, the standing counsel for the Railways to take notice on their behalf. He is permitted to file his memo of appearance and is granted two weeks time for the same.

2. With the above observation, this application finally stands disposed off. No costs.

(P.K. SHYAMSUNDAR)
VICE CHAIRMAN

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Section Officer Selection Central Administrative Tribunal

Bangalore Bench
Bangalore